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SERCETARIAT  
OF  
THE ODISHA LEGISLATIVE ASSEMBLY  
NOTIFICATION

The 12th December, 2017

No.11819/L.A.— The following Bill which has been introduced in the Odisha Legislative Assembly on the 12th December, 2017 is herewith published under Rule-68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for general information.

**THE ODISHA MUNICIPAL LAWS ( SECOND AMENDMENT) BILL, 2017**

A

BILL

FURTHER TO AMEND THE ODISHA MUNICIPAL ACT, 1950  
AND THE ODISHA MUNICIPAL CORPORATION ACT, 2003.

BE it enacted by the Legislature of the State of Odisha in the Sixty-eighth Year of the Republic of India as follows:—

CHAPTER I

**PRELIMINARY**

Short title.

1. This Act may be called the Odisha Municipal Laws (Second Amendment) Act, 2017.

## CHAPTER II

### AMENDMENT OF THE ODISHA MUNICIPAL ACT, 1950

Amendment of  
section 46D.

2. In the Odisha Municipal Act, 1950, in section 46D, in sub-section(2), for the words “within thirty days ”, the words “within ninety days ”, shall be substituted .

Odisha Act 23  
of 1950.

## CHAPTER III

### AMENDMENT OF THE ODISHA MUNICIPAL CORPORATION ACT, 2003

Amendment of  
section 112D.

3. In the Odisha Municipal Corporation Act, 2003 , in section 112D, in sub- section (2), for the words “within thirty days ” , the words “within ninety days ”, shall be substituted .

Odisha Act 11  
of 2003.

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (2) of section 46D of the Odisha Municipal Act, 1950 and sub-section (2) of section 112D of the Odisha Municipal Corporation Act, 2003 provide that where complaint is received under sub-section (1) of the said sections , the Election Commission shall decide the question of disqualification within thirty days from the date of such receipt and his decision shall be final.

2. The State Election Commission, Odisha has suggested to amend both the Odisha Municipal Act, 1950 and the Odisha Municipal Corporation Act, 2003 stipulating a period of “thirty days “ for deciding the question of disqualification as the stipulated period is insufficient to dispose of the complaint .

3. Accordingly, it is considered expedient and proposed to amend suitably both the Odisha Municipal Act, 1950 and the Odisha Municipal Corporation Act, 2003 by substituting the words “within ninety days” in place of the words “within thirty days”.

The Bill seeks to achieve the above objectives.

NIRANJAN PUJARI  
Member-in- Charge

A.K. SARANGI  
SECRETARY  
ODISHA LEGISLATIVE ASSEMBLY